

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1299/1990

New Delhi, This the 26th Day of October 1994

Hon'ble Shri Justice S.C.Mathur, Chairman

Hon'ble Shri P.T.Thiruvenqadam, Member(A)

Shri S.C. Aggarwal
s/o Shri Raghu Nath Parshad Aggarwal
R/o 109, Kilokri,
New Delhi-14. ..Applicant

By Shri J C Madan, Advocate

Versus

1. Union of India, Service to be effected through Secretary, Ministry of Human Resources, Government of India, New Delhi.
2. Director General Archaeological Survey of India Janpath, New Delhi.
3. Deputy Superintendent, Horticulturist, Archaeological Survey of India Safdarjung Madarsa, New Delhi-3.

...Respondents

By None

O R D E R(Oral)

Hon'ble Shri Justice S.C.Mathur, Chairman

1. The applicant has raised dispute regarding pay scale in which he should get salary. Fifth Pay Commission has been constituted. The learned counsel for the applicant states that the applicant will place his case before the Pay Commission through proper channel. He accordingly seeks permission to withdraw the present application with liberty to file a fresh application if he fails to get redress from the Pay Commission.

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2. The prayer is allowed and the application is dismissed as withdrawn. The applicant will have liberty to file a fresh OA if he fails to get redress from the Pay Commission. There shall be no order as to costs. Issue Dasti.

P. T. Thiruvengadam

(P.T. THIRUVENGADAM)
Member(A)
26-10-94

S. C. Mathur

(S.C. MATHUR)
Chairman
26.10.94

LCP